

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

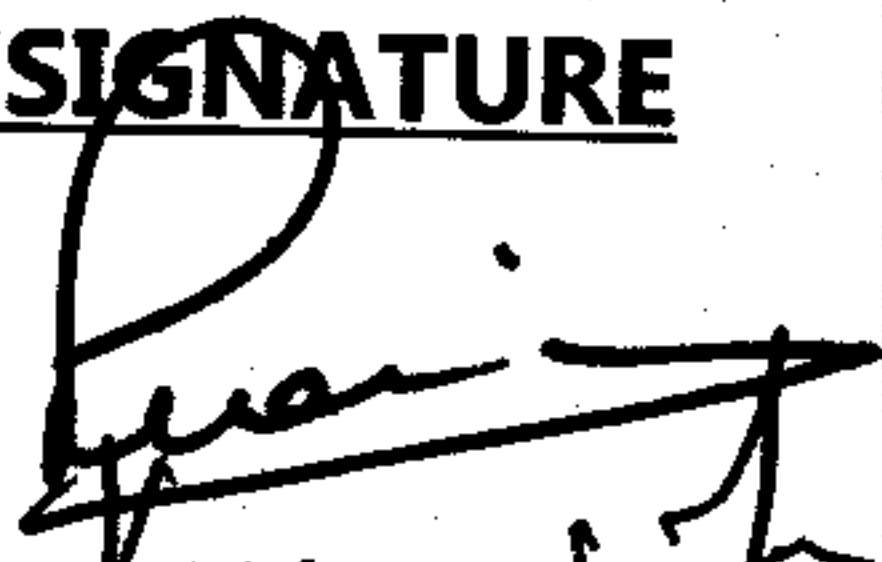
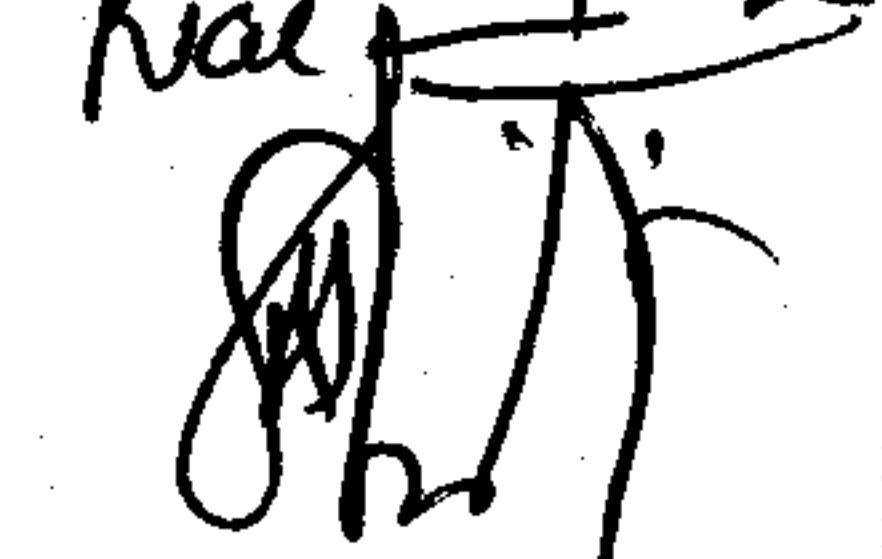
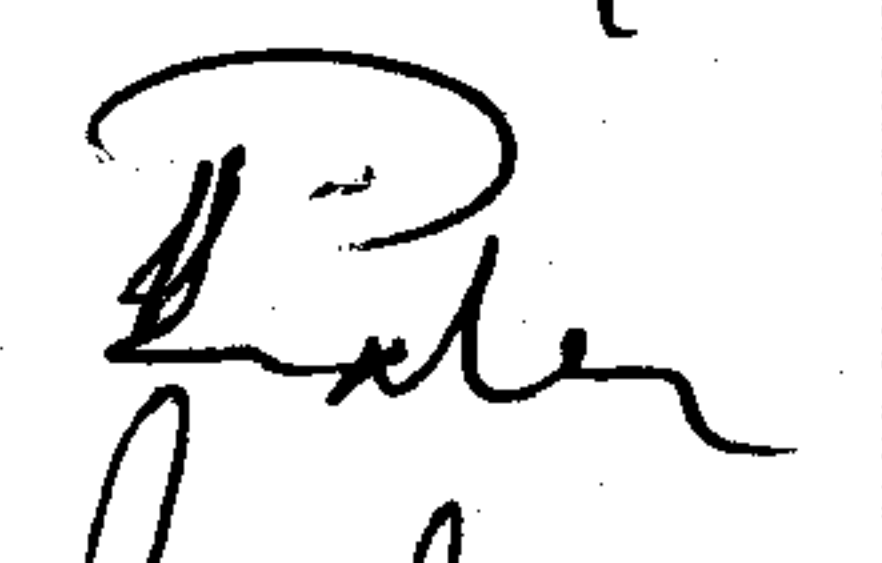
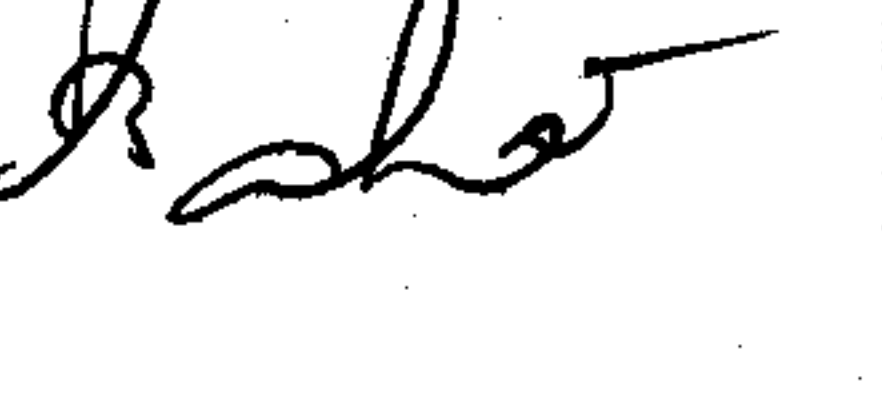

IA 193/2017 With IA 259/2017 In IA 16/2016 In
TP No. 120/397-398, 58-59, 235(2), 237(b)/NCLT/AHM/2016 (New)
CP No. 24/397-398, 58-59, 235(2), 237(b)/CLB/MB/2016 (Old)

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.10.2017**

Name of the Company: Alliance Industries Ltd.
V/s.
Peoples General Hospital Pvt. Ltd.

Section of the Companies Act: Section 397-398, 58-59, 235(2), 237(b) of the
Companies Act, 1956


S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Hamesh Naidu	Advocate	Org. Petitioner	
2.	Kunal P Vaishnav	Advocate	Org. Petitioner	
3.	Amalpushp Shrotri	Adv.	for Res No 2	
4.	L. J. Golani	Adv.	for Res	
5.	S. K. Batra	PCS	Respondent 1 for Petitioner	

ORDER

Learned Advocate Mr. Hamesh Naidu with Learned Advocate Mr. Kunal Vaishnav present for Original Petitioner. Learned PCS Mr. S.K. Batra present for Original Respondent No. 1. Learned Advocate Mr. Amalpushp Shrotri present for Original Respondent No. 2. Learned Advocate Mr. L.J. Golani present for Original Respondents.

Respondents in IA 193/2017 and IA 259/2017 shall file their reply, if any, within two weeks serving copy in advance to the other side.

List the matter for hearing 23.11.2017.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 26th day of October, 2017.